

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI.
RA 54/87 in OA 678/87.

Shri N.P.Dhamania Vs. Union of India.

10.9.1987.

Shri N.P.Dhamania, applicant in person.

The applicant has filed a review application against the order passed by this Tribunal on 18.5.1987.

His application No.OA 678/1987 was dismissed on the ground that he has not exhausted the departmental remedies available to him. In his application he had mentioned that he had made representation to the Minister of Communications, and the Secretary, Telecommunications at Annexure-2. In that representation he has mentioned that he was apprehending some vigilance case pending against him and he was approached to give illegal gratification otherwise the case will be re-opened.

There cannot be any relief against such a representation.

If he has any cause of action, he has to bring it first to the notice of the departmental authorities and only if he does not get relief from his department, he can come to us. In the circumstances, the review application is dismissed.

Ends

(Ramakrishna Rao)
Member (J)
10.9.1987.

B.C.Mathur
(B.C.Mathur)
Vice-Chairman
10.9.1987.